



NATIONAL COMPANY LAW TRIBUNAL  
JAIPUR BENCH  
(through web-based video conferencing platform)

Item No. 01  
IA No. 440/JPR/2023  
CP No. (IB)- 78/9/JPR/2020  
Under Section 9 of IBC, 2016

**In the matter of:**

M/s Teen Murti Construction Pvt. Ltd. ... Operational Creditor/Applicant

Versus

M/s Rajasthan Urban Drinking Water Sewerage and infrastructure and  
corporation Ltd. & Ors. ... Corporate Debtor/Respondent

Coram: HON'BLE MR. DEEP CHANDRA JOSHI, JUDICIAL MEMBER  
HON'BLE MR. ATUL CHATURVEDI, TECHNICAL MEMBER

**Present Through Video Conferencing: -**

For the Applicant : Vikram Singh Rathore, IRP

For the Respondent : Sunil Gogra, Adv.

**ORDER**

**IA No. 440/JPR/2023:**

This application under Section 12A of IBC, 2016 read with Regulation 30A of Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016 for withdrawal of CP No. (IB)-78/9/JPR/2020. Mr. Vikram Singh Rathore, IRP present in person. Permission granted. CP No. (IB)-78/9/JPR/2020 is dismissed as withdrawn.

Sd -

(Atul Chaturvedi)  
Technical Member

Sd -

(Deep Chandra Joshi)  
Judicial Member

August 09, 2023

VG